हिमाचल प्रदेश उच्च न्यायालय में हत्या के अनिर्णीत मुकदमे

6667. **श्री कृष्ण दत्त सुलतानपुरी :** क्या विधि, न्याय और कम्पनी कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) गत तीन वर्षों से हिमाचल प्रदेश के उच्च न्यायालय में अनिर्णीत पड़े हत्या के मुकदमों की संख्या कितनी है और साथ ही गत दो वर्षों से इस तरह की विचाराधीन पड़ी अपीलों की संख्या कितनी है ; और

(ख) उनके अनिर्णीत रहने के क्या कारण हैं ।

विधि, न्याय और कम्पनी कार्य मंत्री (श्री पी० शिवशंकर) : (क) हिमाचल प्रदेश उच्च न्यायालय द्वारा दी गई जानकारी के अनुसार गत तीन वर्षों से उस न्यायालय में हत्या के 12 ऐसे मामले लम्बित हैं जिनमें दोषमुक्ति के विरुद्ध अपील की गई है और ऐसा कोई मामला नहीं है जिसमें दोषसिद्धी के विरुद्ध अपील की गई हो । दो वर्षों से अधिक किन्तु तीन वर्ष से कम समय से लम्बित अपीलों की संख्या 12 है । इनमें से 10 अपीलें दोषमुक्ति के विरुद्ध की गई अपीलें हैं और दो दोषसिद्धि के विरुद्ध ।

(ख) उच्च न्यायालय कुल कार्यभार को देखते हुए वह क्रम निर्धारित करता है जिसके अनुसार अलग अलग मामले विचार हेतु लिए जाते हैं और उनका निपटारा किया जाता है ।

Persons belonging to SCs/STs Selected as programme Executives

6668. SHRI A. NEELALOHITHADASAN NADAR: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) how many candidates belonging to Scheduled Castes have been selected to the post of Programme Executive in All India Radio for the last ten years;

(b) is it not a fact that all the posts Programme Executive as per advertisement are not being filled in the All India Radio; and

(c) if so, what is the reason for that?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARI KUMUD BEN M. JOSHI): (a) Sixty candidates belonging to Scheduled Castes community have been selected for the post of Programme Executives through Union Public Service Commission during the last ten years.

(b) It is true that sometimes all the posts reserved and advertised for Scheduled Castes are not filled up because sufficient number of suitable candidates are not available. However, in such cases, the vacancies so reserved are carried forward.

(c) This happens because adequate number of candidates belonging to these Castes are not selected and recommended by Union Public Service Commission.

Trade Agreement with Bulgaria

6669. SHRI N. K. SHEJWALKAR: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether it is a fact that under a recent trade agreement with Bulgaria, two lakhs tonnes of diesel oil is going to be imported into India from that country;

(b) if so, what are consideration for getting petroleum products from Bulgaria which herself imports from USSR;